

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 170/TT/2019

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for Asset 1- 192.509 km of OPGW Links (Central Sector) and Asset 2- 242.484 km of OPGW Links (State Sector) under project- "Fibre Optic Communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in North Eastern region."
- Date of Hearing** : 13.2.2020
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Assam Electricity Grid Corporation Limited & Ors.
- Parties present** : Shri Zafrul Hasan, PGCIL
Shri S.S Raju, PGCIL
Shri Amit Kumar Jain, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Anshul Garg, PGCIL
Ms. Mitali Sawant, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of tariff from COD to 31.3.2019 for Asset-1: 192.509 km of OPGW Links (Central Sector) and Asset-2: 242.484 km of OPGW Links (State Sector) under project-"Fibre Optic Communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in North Eastern region." He further submitted that scheduled COD for the subject assets was August, 2013 against which Assets-1 and 2 were put into commercial operation on 1.4.2018 and 31.12.2018 respectively. There was a time over-run of 55 months and 64 months in case of Assets-1 and 2 respectively. He submitted that the estimated completion cost is within the approved apportioned FR cost. He requested to grant tariff in accordance with Regulation 7(7) of the 2014 Tariff Regulations for inclusion on the computation of POC charges.

2. The Commission directed the petitioner to submit the following information on affidavit with advance copy to the beneficiaries by 23.3.2020:-



- a) Asset-wise reason for cost variation;
- b) Details of scrap value of earth wire, if adjusted in the cost of the project;
- c) Details of decapitalisation of the existing assets, if any;
- d) Book value and written down value of OPGW, if any;
- e) TSA, if any;
- f) Clarify whether some dark fibres (spare) are also available in OPGW and if so, how these are to be utilized;
- g) With regard to usage of the assets, whether communication signal has been established;
- h) Details of reason for time over-run and correspondence exchanged, if any, chronology of the time over-run along with documents in the following format:-

Asset (Asset- wise)	Activity	Period of activity				Time over-run (in month(s) or day(s))	Reason(s) for Time over-run
		Planned		Achieved			
		From	To	From	To		
	LOA						
	Supplies						
	Installation						
	SAT						
	landslides						
	Bandh						
	Strike						
	Flood						
	Poor road condition						
	Road blockages						
	Storm/rain intermittent violence/ insurgency						
	ROW problem						
	Shutdown						
	Testing & commissioning						
	Any other Activities for time over-run, if any						

- i) Whether the provisions of Central Electricity Regulatory Commission (Sharing of Revenue derived from utilization of transmission assets for other business) Regulations, 2007 were considered to arrive at the tariff claimed for the instant assets, especially on the manner of sharing of revenue, reduction in transmission charges and maintenance of accounts.



- j) Statement of discharge of IEDC and Initial Spares, if any, during the period of Asset.
- k) Details of IEDC incurred during the period of time over-run (i.e from SCOD to actual COD) along with the liquidated damages recovered or recoverable, if any, be furnished.
- l) Documents in support of rate of interest date of drawl and repayment schedules (as per Form-9C) of SBI Loan deployed for the asset. If there is any default in interest payment on loan.
- m) SBI Loan Agreement for the loans availed during 2014-19 period.

3. The Commission directed the respondents to file their reply by 30.3.2020 and the petitioner to file rejoinder, if any, by 4.4.2020. The Commission directed the parties to comply with the directions within the specified timeline and further observed that no extension of time shall be granted.

4. The petition shall be listed for hearing in due course of time for which a separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

